

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) to (d). Information is being collected and will be laid on the Table of the House.

Decision on take-over of Foreign Drug Firms

8807. SHRI P. GANGADEB: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have taken any decision recently regarding take-over of foreign drug firms;

(b) if so, the broad features thereof;

(c) if not, whether there are any differences of opinion on this issue; and

(d) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):

(a) No Sir.

(b) Does not arise.

(c) and (d). The Committee on Drugs and Pharmaceutical Industry have looked into various aspects of Drug Industry. The report of the Committee was received on the 6th April, 1975 and is receiving attention of Government.

Proposal to Amend Laws in the Light of Hathi Committee's Report

8808. SHRI D. K. PANDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have a proposal to amend some laws in the light of the Hathi Committee's Report; and

(b) if so, the salient features thereof and the steps being taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) and (b). The report of the Committee on Drugs and Pharmaceutical Industry was received by the Government on 6th April, 1975 and the same is receiving its attention. The consequential action regarding amendment of laws etc. will depend upon the decisions.

Grievances of Loyal Railway Workers pending with Railways

8809. SARDAR SWARAN SINGH SOKHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the grievances of all the railway workers, who rendered loyal services taking great risk of their lives during Railway strike in May, 1974, have been redressed;

(b) whether any such cases are still pending inspite of assurances given by the Railway Minister in Lok Sabha;

(c) if so, the number with reasons of such cases pending with Railways; and

(d) when they would be redressed?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (d). Certain rewards like grant of advance increments, cash awards, employment to the wards of loyal workers and extension of re-employment were to be given to such of those railway employees who stuck to their posts in the face of intimidation and violence and showed 'great devotion to duty in carrying out their work. About 7 lakhs of railway employees have already been given one of these rewards.

The Railway Administrations are taking all steps to see that all such employees who come within the criteria mentioned above are rewarded.